

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**B.A. No. 8147 of 2021**

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Kuddus Ansari @ Kuddus @ Kudus Ansari, aged about 32 years, son of Late Nabi Ansari @ Late Gulam Nabi, resident of village Rochap, P.O. + P.S. Patratu, District Ramgarh

.... .. **Petitioner**

*Versus*

The State of Jharkhand

... .. **Opposite Party**

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**CORAM :HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY**

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For the Petitioner

: Mr. Pratik Sen, Advocate

For the Opp. Party

: Mr. Bhola Nath Ojha, A.P.P.

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**Through Video Conferencing**

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04/10.09.2021

Heard Mr. Pratik Sen, learned counsel for the petitioner.

2. Heard Mr. Bhola Nath Ojha, learned counsel appearing on behalf of the opposite party- State of Jharkhand.

3. Learned counsel for the petitioner submits that the petitioner is in custody in connection with S.T. No. 60 of 2019 arising out of Patratu P.S. Case No. 409 of 2018, registered under Sections 147, 148, 149, 452, 341, 307, 323, 506 and 34 of the Indian Penal Code and Section 27 of the Arms Act, now pending in the court of learned Sessions Judge, Ramgarh.

4. Learned counsel for the petitioner further submits that the bail application of the petitioner was rejected with other two co-accused in B.A. No. 6787 of 2019 vide order dated 27.08.2019 and thereafter, the bail application of the petitioner was again rejected on 04.12.2020 vide order passed in B.A. No. 564 of 2020.

5. The learned counsel submits that the petitioner has renewed his prayer for bail in view of the fact that altogether four witnesses have been examined before the learned court below including the informant of the case and they have not supported the prosecution case and have turned hostile. The learned counsel for the petitioner has also submitted that on this ground, this Court has granted bail

to the co-accused Pintu Mahto @ Pintu Kumar @ Mukesh Mahto @ Mukesh Kumar in B.A. No. 7985 of 2020 vide order dated 06.08.2021 and also to Bittu Ansari @ Sohel Ansari @ Bittu in B.A. No. 8399 of 2021 vide order dated 13.08.2021, although their bail application was also rejected by this Court along with that of the present petitioner in B.A. No. 6787 of 2019 vide order dated 27.08.2019.

6. The learned counsel for the opposite party- State opposes the prayer for bail of the petitioner, but does not dispute any of the submissions made by the learned counsel appearing on behalf of the petitioner particularly with regard to the bail granted to the co-accused persons.

7. After hearing the learned counsel for the parties and considering the facts and circumstances of this case and the custody of the petitioner since 12.02.2019, the petitioner is directed to be enlarged on bail on his furnishing bail bond of Rs. 25,000/- (Rupees Twenty-Five thousand) with two sureties of the like amount each to the satisfaction of learned Sessions Judge, Ramgarh, in connection with S.T. No. 60 of 2019 arising out of Patrattu P.S. Case No. 409 of 2018 on the following conditions:

- (i) The petitioner would deposit a copy of his Aadhar Card along with his mobile number before the learned court below which he will not change during the pendency of the case without prior permission of the court.
- (ii) The petitioner shall fully co-operate with the proceedings before the learned court below.

8. The instant bail application is allowed with the aforesaid conditions.

9. Let a copy of this order be communicated to the learned court below through 'FAX/email'.

**(Anubha Rawat Choudhary, J.)**

*Pankaj/-*